

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM-1423-CII-2019 in FAO No.5032 of 2015

HDFC ERGO General Insurance Company Ltd. Appellants

V/s

Sumittra Devi & Ors. Respondents

1. Smt. Sumittra Devi W/o Sh. Kaka Singh @ Rishi Pal Singh S/o Joginder Singh
2. Sh. Kaka Singh @ Rishi Pal Singh S/o Joginder Singh
Both R/o Village Sihala, Tehsil Samrala, Distt. Ludhiana at present residing at Tripari, Tehsil and Distt. Patiala.

Whereas it is proved to the satisfaction of this Court that the above named respondents cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them to appear in this Court on **02.05.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
14th February 2019.

[Signature]
15.2.19
Superintendent (Judl.)
For Registrar (Judicial)

[Signature]

